

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 14
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

v.

Era Infra Engineering Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 14.11.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Krishnendu Datta, Mr. Hitesh, Mr. Siddharth
Srivastava, Ms. Uditia, Mr. Rahul Gupta, Ms. Mehak
Khurana, Advs

For ICICI Bank

Mr. Abhishek Anand, Adv.

For the L & T Infrastructure


Mr. Ramji Srinmal, Ms. Seyona, Mr. Spandan
Biswal, Ms. Ruchi & Ms. Pragya Sharma

ORDER

CA-2497(PB)/2019

Ld. Counsel for the applicant Mr. Datta undertakes to file an affidavit with respect to the non applicant-respondent No. 8. Ld. Counsel for the non applicant-respondent No. 2 to 7 accept notice. Reply be filed within one week with a copy in advance to the opposite counsel. Ld. Counsel for the applicant states that the total period of CIRP as available including the amendment is coming to an end today and in view of the two Resolution Plans before CoC, court may allow the prayer 'd'. Since the resolution possibility is in-vision, hence by allowing the prayer 'd' we direct resolution professional to continue till the next date and RP is directed to take further instructions from CoC with respect to continuing and pronouncement on the said application.

List for further consideration on 21.11.2019.



(MS. SAROJ RAJWARE)
MEMBER (TECHNICAL)

Ritu Sharma
14.11.2019



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)